GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:2578 ANSWERED ON:28.07.2014 RENAMING OF INTERNET Charitra Shri Ram

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has decided to rename internet as Equinet at a recent global meet on Internet governance;
- (b) if so, the details thereof;
- (c) whether the Government has sought mechanism for accountability to be put in place in respect of crimes committed in cyberspace; and
- (d) if so, the details thereof?

Answer

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) and (b): No, Sir. Government of India's Initial Submission to Global Multistakeholder Meeting on the Future of Internet Governance; Sao Paulo, Brazil on April 23-24, 2014 mentioned the following:

'Internet with its immense transformational potential can provide the means for sustainable and inclusive development in a country in areas such as education, healthcare, financial inclusion and service delivery. The medium of Internet provides voice to the voiceless as never before in the history of mankind. This potential can be realized only by providing universal access and affordable devices. The Digital divide must be relegated to the past - instead, the communities must reap the benefits of the digital dividend. Therefore, we recommend to make a transformational shift from the Internet of today to the 'Equinet' of tomorrow'.

(c) and (d): The Information Technology Act, 2000 was amended by the Information Technology Act, 2008 with effect from 27.10.2009. The amended Act comprehensively addresses all forms of cyber crimes and is in line with the similar Acts enacted in other countries. Government has undertaken intensive programme to train the police and judicial officers in the area of investigation of cyber crimes and digital evidence. Cyber crime cells have been set up in almost all states of the country. The training and investigation labs have also been set up in various parts of the country including CBI. The Bureau of Police Research & Development, National Crime Records Bureau (NCRB), State Governments and Department of Electronics & IT are working together to train police officers in the area of cyber crime investigation and digital evidence to effectively address cyber crimes.